

ملت کیا جو کہ پالیٹکس میں اندلج کرتا ہے - تو اُس کے بارے میں ملتوری مہودیہ کی کیا رائے ہے - اور انہوں نے اس پر کیا ایکشن لیا لیکن ملتوری مہودیہ نے کوئی جواب نہیں دیا - مجھے ملتوری مہودیہ سے میرا سوال کا جواب دلوا دیا جائے -

SHRI GOVINDA MENON : I have answered it. The Chief Election Commissioner made some statement and the objection was regarding that statement. I explained that it was on a request made by a certain political party in the Kashmir Valley for the adjournment of the dates prescribed already and notified for the conduct of elections. He said that after the date is notified, it is not usual unless there are very good grounds to do so to change the date for elections but in this case you say that you do not want to take the oath of loyalty to the country and all that, where is the ground, what is the reason, why the adjournment should be made and he refused it.

श्री अब्दुल गनी डार : मैं अपना प्वाएंट ऑफ आर्डर उठाना चाहता हूँ। यह जो प्रैस में चीफ़ एलैक्शन कमिश्नर का स्टेटमेंट आया है उस के बारे में आप की रूलिंग चाहता हूँ। अभी दो मिनट बाकी हैं।

[श्री عبدالغنی دار - میں اپنا پوائنٹ آف آرڈر اُٹھانا چاہتا ہوں - یہ جو پریس میں چیف الیکشن کمشنر کا سٹیٹمنٹ آیا ہے - اس کے بارے میں میں آپ کی رولنگ چاہتا ہوں - ابھی دو ملت باقی ہیں -]

MR. SPEAKER. There is no point of order. It is a discussion now. You are not satisfied.

SHRI ABDUL GHANI DAR : I am on a point of order. I want your ruling.

MR. SPEAKER : Tell me what is your point of order. Do not go into the merits.

श्री अब्दुल गनी डार : मैं आप की रूलिंग चाहता हूँ कि अगर कोई डैफिनिट सवाल मिनिस्टर से किया जाय जैसे कि उन से पूछा गया कि चीफ़ एलैक्शन कमिश्नर को इस तरह

का स्टेटमेंट देकर पालिटिक्स में दखल देने का हक है या नहीं तो क्या उस पर मिनिस्टर सहोदय की तरफ से कोई डैफिनिट जवाब नहीं आना चाहिए ?

[श्री عبد الغنی دار - میں آپ کی رولنگ چاہتا ہوں کہ اگر کوئی تفلیٹ سوال منسٹر سے کیا جائے جسے اُن سے پوچھا گیا کہ چیف الیکشن کمشنر کو اس طرح کا سٹیٹمنٹ دے کر پالیٹکس میں دخل دینے کا حق ہے یا نہیں - تو کیا اُس پر منسٹر مہودیہ کی طرف سے کوئی تفلیٹ جواب نہیں آنا چاہئے -]

MR. SPEAKER : Now I will put all the cut motions to the vote of the House.

All the cut motions were put and negatived.

MR. SPEAKER : Now, I shall put the Demands to the vote of the House. The question is :

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1970, in respect of the heads of demands entered in the second column thereof against Demands Nos. 73 and 74 relating to the Ministry of Law."

The motion was adopted.

18.30 hrs.

MINISTRY OF FINANCE, ETC. ETC.,

MR. SPEAKER : It is exactly 6.30 P. M. now. I will apply the Guillotine.

The question is :

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1970, in respect of the heads of Demands entered in the second column thereof against—

(i) Demands Nos. 14 to 28 and 105 to 112 relating to the Ministry of Finance.

- (ii) Demands Nos. 38 to 42 and 116 to 118 relating to the Ministry of Health and Family Planning and Works, Housing and Urban Development.
- (iii) Demands Nos. 75 to 77 and 126 relating to the Ministry of Petroleum & Chemicals and Mines and Metals.
- (iv) Demands Nos. 78 to 82 and 127 to 129 relating to the Ministry of Shipping and Transport.
- (v) Demands Nos. 85 to 88, 131 and 132 relating to the Ministry of Tourism and Civil Aviation.
- (vi) Demands Nos. 89, 90 and 133 relating to the Department of Atomic Energy.
- (vii) Demands Nos. 91 to 95, 134 and 135 relating to the Department of Communications.
- (viii) Demand No. 96 relating to the Department of Parliamentary Affairs.
- (ix) Demand No. 100 relating to Lok Sabha.
- (x) Demand No. 101 relating to Rajya Sabha.
- (xi) Demand No. 102 relating to the Secretariat of the Vice-President.

The motion was adopted.

[The Motions for Demands for Grants which were adopted by the Lok Sabha, are reproduced below.—Ed.]

DEMAND NO. 14—MINISTRY OF FINANCE

"That a sum not exceeding Rs. 2,58,28,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Ministry of Finance'."

DEMAND NO. 15—CUSTOMS

"That a sum not exceeding Rs. 6,90,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Customs'."

DEMAND NO. 16—UNION EXCISE DUTIES

"That a sum not exceeding Rs. 13,48,48,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of

March, 1970, in respect of 'Union Excise Duties'."

DEMAND NO. 17—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.

"That a sum not exceeding Rs. 13,76,88,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Taxes on Income including Corporation tax, etc.'"

DEMAND NO. 18—STAMPS

"That a sum not exceeding Rs. 4,44,39,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Stamps'."

DEMAND NO. 19—AUDIT

"That a sum not exceeding Rs. 21,21,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Audit'."

DEMAND NO. 20—CURRENCY AND COINAGE

"That a sum not exceeding Rs. 14,60,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Currency and Coinage'."

DEMAND NO. 21—MINT

"That a sum not exceeding Rs. 2,75,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Mint'."

DEMAND NO. 22—KOLAR GOLD MINES

"That a sum not exceeding Rs. 5,63,26,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Kolar Gold Mines'."

DEMAND NO. 23—PENSIONS AND OTHER RETIREMENT BENEFITS

"That a sum not exceeding Rs. 5,88,08,000 be granted to the President to complete the

sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Pensions and other Retirement Benefits'."

DEMAND NO. 24—OPIUM

"That a sum not exceeding Rs. 1,03,95,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Opium'."

DEMAND NO. 25—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 32,06,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND NO. 26—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 3,47,69,30,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Grants-in-aid to State and Union Territory Governments.'"

DEMAND NO. 27—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 32,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Miscellaneous Adjustments between the Central and State and Union Territory Governments.'"

DEMAND NO. 28—PRE-PARTITION PAYMENTS

"That a sum not exceeding Rs. 1,48,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Prepartition Payments.'"

DEMAND NO. 38—MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 60,26,000 be granted to the President to complete the

sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Ministry of Health and Family Planning and Works, Housing and Urban Development'."

DEMAND NO. 39—MEDICAL AND PUBLIC HEALTH

"That a sum not exceeding Rs. 19,99,72,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Medical and Public Health'."

DEMAND NO. 40—PUBLIC WORKS

"That a sum not exceeding Rs. 33,89,58,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Public Works'."

DEMAND NO. 41—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 11,85,06,000 be granted to the President to complete the sum necessary to defray the charges which will come in the course of payment during the year ending the 31st day of March, 1970, in respect of 'Stationery and Printing.'"

DEMAND NO. 42—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 2,16,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

DEMAND NO. 116—DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 5,86,47,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 117—CAPITAL OUTLAY ON PUBLIC WORKS

"That a sum not exceeding Rs. 7,52,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Public Works'."

DEMAND NO. 118—OTHER CAPITAL OUTLAY OF THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT.

"That a sum not exceeding Rs. 16,58,16,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development.'"

DEMAND NO. 75—MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

"That a sum not exceeding Rs. 43,72,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Ministry of Petroleum and Chemicals and Mines and Metals'."

DEMAND NO. 76—GEOLOGICAL SURVEY

"That a sum not exceeding Rs. 8,42,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Geological Survey'."

DEMAND NO. 77—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

"That a sum not exceeding Rs. 13,24,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of petroleum and Chemicals and Mines and Metals'."

DEMAND NO. 126—CAPITAL OUTLAY OF THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

"That a sum not exceeding Rs. 69,40,99,000 be granted to the President to

complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals and Mines and Metals'."

DEMAND NO. 78—MINISTRY OF SHIPPING AND TRANSPORT

"That a sum not exceeding Rs. 1,17,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Ministry of Shipping and Transport'."

DEMAND NO. 79—ROADS

"That a sum not exceeding Rs. 16,68,13,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Roads'."

DEMAND NO. 80—MERCANTILE MARINE

"That a sum not exceeding Rs. 2,48,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Mercantile Marine'."

DEMAND NO. 81—LIGHT HOUSES AND LIGHTSHIPS

"That a sum not exceeding Rs. 1,20,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Lighthouses and Lightships'."

DEMAND NO. 82—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF SHIPPING AND TRANSPORT

"That a sum not exceeding Rs. 2,57,98,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Shipping and Transport'."

DEMAND NO. 127—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 38,87,35,000 be granted to the President to

complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Roads'."

DEMAND NO. 128—CAPITAL OUTLAY ON PORTS

"That a sum not exceeding Rs. 5,02,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Ports'."

DEMAND NO. 129—OTHER CAPITAL OUTLAY OF THE MINISTRY OF SHIPPING AND TRANSPORT

"That a sum not exceeding Rs. 5,57,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Shipping and Transport'."

DEMAND NO. 85—MINISTRY OF TOURISM AND CIVIL AVIATION

"That a sum not exceeding Rs. 19,65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Ministry of Tourism and Civil Aviation'."

DEMAND NO. 86—METEOROLOGY

"That a sum not exceeding Rs. 3,91,66,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Meteorology'."

DEMAND NO. 87—AVIATION

"That a sum not exceeding Rs. 13,56,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Aviation'."

DEMAND NO. 88—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION

"That a sum not exceeding Rs. 2,30,05,000 be granted to the President to complete the

sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

DEMAND NO. 131—CAPITAL OUTLAY ON AVIATION

"That a sum not exceeding Rs. 10,67,09,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital outlay on Aviation'."

DEMAND NO. 132—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TOURISM AND CIVIL AVIATION

"That a sum not exceeding Rs. 4,58,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

DEMAND NO. 89—ATOMIC ENERGY

"That a sum not exceeding Rs. 35,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Atomic Energy'."

DEMAND NO. 90—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 17,10,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

DEMAND NO. 133—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 38,12,50,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND NO. 91—DEPARTMENT OF COMMUNICATIONS

"That a sum not exceeding Rs. 15,88,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Department of Communications'."

DEMAND NO. 92—OVERSEAS COMMUNICATIONS SERVICE

"That a sum not exceeding Rs. 2,37,56,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Overseas Communications Service'."

DEMAND NO. 93—POSTS AND TELEGRAPHS (WORKING EXPENSES)

"That a sum not exceeding Rs. 1,80,69,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Posts and Telegraphs (Working Expenses)'."

DEMAND NO. 94—POSTS AND TELEGRAPHS—DIVIDEND TO GENERAL REVENUES, APPROPRIATION OF RESERVE FUNDS AND REPAYMENTS OF LOANS FROM GENERAL REVENUES

"That a sum not exceeding Rs. 28,31,23,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Posts and Telegraphs—Dividend to General Revenues, Appropriation of Reserve Funds and Repayments of Loans from General Revenues'."

DEMAND NO. 95—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF COMMUNICATIONS

"That a sum not exceeding Rs. 31,32,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Department of Communications'."

DEMAND NO. 134—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

"That a sum not exceeding Rs. 48,08,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

DEMAND NO. 135—OTHER CAPITAL OUTLAY OF THE DEPARTMENT OF COMMUNICATIONS

"That a sum not exceeding Rs. 3,74,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Department of Communications'."

DEMAND NO. 96—DEPARTMENT OF PARLIAMENTARY AFFAIRS

"That a sum not exceeding Rs. 7,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Department of Parliamentary Affairs'."

DEMAND NO. 100—LOK SABHA

"That a sum not exceeding Rs. 1,53,16,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Lok Sabha'."

DEMAND NO. 101—RAJYA SABHA

"That a sum not exceeding Rs. 64,69,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Rajya Sabha'."

DEMAND NO. 102—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 2,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Secretariat of the Vice-President'."